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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.1708/97

New Delhi, this the 31st day of July, 1997.

Hon'ble Mr. N. Sahu, Member(A)

1. Smt. Laxmi,
Widow of lat Shri Ram Chand,
(Formerly Mazdoor(Civilian),
3, R.P.D., ASC)
C/o Shri Jagan Nath, Fish Merchant
Gali No.32, House No.4007,
Raiger Pura,
Karol Bagh, Delhi-110 005
2. Ram Babu
S/o lat Shri Ram Chand
(Formerly Mazdoor(Civilian),
3, R.P.D., ASC)
C/o Shri Jagan Nath, Fish Merchant
Gali No.32, House No.4007,
Raiger Pura,
Karol Bagh, Delhi-110 005 ...Applicants

(By Advocate : Shri D.N. Sharma)

Versus

Union of India: Through

1. The Secretary to Govt. of India
Ministry of Defence
South Block
New Delhi
2. The Quarter Master General
Quarter Master General's Branch
Army Headquarters, 'Sena Bhawan',
D.H.Q. Post Office,
New Delhi-110 011
3. The Director General of Supplies &
Transport,
Quarter Master General's Branch(ST-12)
Army Headquarters,
D.H.Q. Post Office,
New Delhi-110 011 ...Respondents

ORDER (ORAL)

Hon'ble Mr. N. Sahu, Member(A)

Heard Shri D.N. Sharma, learned counsel for
the applicant.

[Handwritten signature]

2. Applicant No.1 is a widow of late Shri Ram Chand, permanent Mazdoor(Civilian) of 3-Reserve Petroleum Depot, ASC, Mathura. Her husband expired while in service on 28.05.1992. The deceased was survived by a widow, two sons and three daughters. Applicant No.1 sought for compassionate appointment on a 'Group 'D' post for Sh.Ram Babu, her son, the second applicant. She was informed by the DGS&T, Army Headquarters, New Delhi by letter dated 24.05.1994 that he was under aged and his case would not be considered till he attained the minimum age of 18 years. Accordingly, the Commandant, 3-Reserve Petroleum Depot, ASC, Mathura re-opened his case after he attained majority. The applicant waited for one year and submitted the representation dated 18.09.1996 to the Director General of Supplies and Transport, Army Headquarters, New Delhi (copy of the representation dated 18.09.1996 as Annexure A-5 to the OA). Finding no response, he submitted another representation dated 24.11.1996 to the Quarter Master General, Army Headquarters, New Delhi (Annexure A-6) which also has not been disposed of. This Application can be disposed of by giving a suitable direction to Respondent No.2, the Quarter Master General for disposing of the representation dated 24.11.1996. Accordingly, I direct Respondent No.2 to dispose of the representation dated 24.11.1996 (Annexure A-6) within a period of six weeks from the date of receipt of a copy of this order. The result of the disposal of the representation shall be communicated to the

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applicant forthwith. For facility of Respondent No. 2, a copy of the OA along with enclosures shall be despatched to him.

3. If the applicant is still aggrieved, he is free to approach this Tribunal against the order.

OA is disposed of as above. No Costs.

Narayan Sahai
(N. SAHU)
Member (A)

/Kant/